

NATIONAL DEFENCE GOLD BONDS, 1980

A new series of Gold Bonds 1980, subscriptions to which opened on the 27th October, 1965, will be on sale upto 31st January, 1966. The salient features of the scheme are:

(1) Subscriptions for the Bonds will be accepted only in the form of gold, gold coins and gold ornaments.

(2) The Bonds will be repaid in gold of .995 fineness on 27th October, 1980. During the period between the sale of the Bonds and their repayment, the Bond holder will be entitled to Rs. 2 per annum for every 10 grammes of gold of the above fineness.

Gold subscribed to Gold Bonds in the form of ornaments of more than 14 carat purity can on repayment in 1980 be reconverted into ornaments of any purity.

(3) In the case of ornaments, a premium of Rs. 3 for every 10 grammes of gold of .995 fineness will also be allowed with a view to compensating subscribers for charges incurred while making the ornaments. The amount will be paid at the time of issue of the Bonds.

(4) No income-tax will be payable on the premium and annual payments. No capital gains tax will be levied on the gains from the sale on transfer of these Bonds. Capital loss, if any, will not be eligible for being set off. Gift tax will not be charged on the gifts in a year made by the initial subscriber upto the value of Bonds for five kilogrammes of gold. Estate duty will not be levied on the first occasion when Bonds pass on the death of a holder upto the value of Bonds for 50 kilogrammes of gold.

(5) The provisions of Gold Control or Customs Regulations will not apply to gold tendered as subscription to the Gold Bonds; no proceedings will be instituted or any penalty levied

under these regulations in respect of such gold.

Where gold tendered for these Bonds has been acquired out of the undisclosed income, such income or the wealth represented by the corresponding assets will not be liable to tax in assessments made after the 19th October, 1965, if such income has not been assessed to tax on or before the 19th October, 1965 and it had not been detected by the Income-tax Officer before the gold was tendered for these Bonds. The exemptions will not be available in any case where the gold tendered for subscription had been previously seized under any law before the date of subscription.

The identity of the persons subscribing to the Bonds or the particulars of the Bonds will be treated as confidential, not even the courts may require any public servants to give evidence in the matter.

(6) The Bonds are negotiable.

HEALTH INSURANCE SCHEME FOR CHILDREN

*141. { KUMARI SHANTA
VASISHT:
SHRI ARJUN ARORA:

Will the Minister of HEALTH be pleased to state whether Government have received any requests that a Health Insurance Scheme for Children, modelled on the Employees State Insurance Scheme, be introduced in the country; if so, what action has been taken in the matter?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): No, Sir.

SOVIET ASSISTANCE FOR THE FOURTH PLAN

*142. SHRI RAM SINGH: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that Soviet experts held discussions recently with the Union Government on the

technical aspects of Russian assistance for the Fourth Plan; and

(b) the quantum and the particulars of the Soviet assistance that the country is likely to get for the Fourth Plan?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) and (b) Yes, Sir. Soviet experts are at present discussing technical matters and the quantum and other details of Soviet assistance for the Fourth Plan will be finalised after these discussions.

POWER CUT IN MADRAS AND KERALA

***143. SHRI K. S. RAMASWAMY:** Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Madras and Kerala are facing electricity power cut; and

(b) if so, the steps taken to meet the crisis?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Yes, Sir.

(b) Government of Mysore have agreed to supply 400 million kWh and 80 million kWh to Madras and Kerala respectively upto end of June, 1966. Efforts are also being made to commission power projects aggregating to 185 MW and 118 MW in Madras and Kerala respectively by the end of March, 1966.

***144. [Transferred to the 19th November, 1965].**

आयुर्वेदिक और यूनानी चिकित्सा प्रणाली के लिये अनुसंधान केन्द्र

***145. श्री भगवत नारायण भार्गव :** क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि :

(क) 30 जून, 1965 को आयुर्वेदिक और यूनानी चिकित्सा प्रणाली की अनुसंधान

संस्थाएं तथा प्रयोगशालाएं कहां-कहां काम कर रही थीं; और

(ख) क्या चतुर्थ योजना काल में ऐसे और केन्द्र खोलने का विचार है; और यदि हां, तो ऐसे कितने केन्द्र कहां-कहां खोले जायेंगे ?

†[RESEARCH CENTRES IN AYURVEDIC AND UNANI SYSTEMS OF MEDICINES

***145. SHRI B. N. BHARGAVA:** Will the Minister of HEALTH be pleased to state:

(a) what are the names of places where Research Institutes and Laboratories of Ayurvedic and Unani systems of medicines were functioning as on 30th June, 1965; and

(b) whether more such centres are proposed to be opened during the Fourth Plan period; and if so, where such centres will be opened and what will be the number thereof?]

स्वास्थ्य मंत्री (डा० सुशीला नायर) :

(क) आयुर्वेदिक और यूनानी पद्धतियों की औषधियों के बारे में अनुसंधान करने वाली संस्थाओं के नामों का एक विवरण सभा-पटल पर रख दिया गया है ।

(ख) चौथी पंचवर्षीय योजना के अन्तर्गत आयुर्वेद और यूनानी के बारे में अनुसंधान करने के लिए धन का आवंटन अभी अंतिम रूप से नहीं किया गया है और अधिक केन्द्र खोलने का प्रश्न इस उद्देश्य के लिए अन्तिम रूप से आवंटित धनराशि पर निर्भर करेगा ।

विवरण

आयुर्वेदिक औषधियों के बारे में अनुसंधान करने वाली संस्थाओं के नाम

1. आयुर्वेद शिक्षा एवं अनुसंधान संस्था, जामनगर ।

† [] English translation.